

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

WRIT PETITION (SR) No.45239 OF 2026

PROCEEDING SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
02.	25.10.2026	<p><u>PKC, J:</u></p> <p>Heard Sri Prabhu Chintala, learned counsel, representing learned counsel for the petitioner, learned Government Pleader for Home, appeared through virtual mode and Sri N. Ashwani Kumar, learned Standing Counsel for the respondents.</p> <p>In previous proceedings, learned counsel for respondents submitted that, as to their information, the petitioner has filed her nomination on 22.10.2026. The learned counsel for the petitioner has disputed the same and for furnishing proof of her nomination, the matter is adjourned to this date i.e., on 25.10.2026.</p> <p>When the matter is taken up today, the learned counsel for the respondents, specifically submits that, on 22.10.2026, the petitioner has filed her nomination, the Returning Officer has received her nomination and relevant documents are available in the concerned office including the CCTV footage.</p>	

		<p>Learned counsels submit that the petitioner has not referred the incident that was happened on 22.10.2026 but, referred the incident on 23.10.2026. Learned Standing Counsel for the Respondents submitted that they would like to file counter-affidavit with the relevant documents that the petitioner has filed her nomination on 22.10.2026.</p> <p>Learned counsel for petitioner submits that the petitioner went to file her nomination but nomination paper snatched and torn away on 22.10.2026. According to his information, petitioner has not filed her nomination. Whereas, the learned counsel further submits that, when the petitioner again intent to file her nomination, then she was again prevented. There is no bar or restriction to file multiple nominations by the same nominee as per Rule 8(2)(e) of Andhra Pradesh Panchayat Raj (Conduct of Elections) Rules, 2006.</p> <p>Learned Standing Counsel for the respondents submission is that the nomination was already filed and it was received, and date to file nomination expired on 23.10.2026 and 24.10.2026, it was scrutiny date and 25.10.2026 is the appeal provision. Since, the petitioner had already filed the nomination, the present Writ Petition is not maintainable.</p>	
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	<p>respondents have documentary material of recording the filing of nominations using CCTV footages. The alleged contention of petitioner that she was prevented to file nomination on 23.10.2026 would also be available.</p> <p>Let the material documents and the appropriate counter-affidavits be filed by the respondents and respondents shall maintain all relevant records including electronic records.</p> <p>Post the matter before regular bench on 28.10.2026.</p> <p style="text-align: right;">PKC, J</p> <p>GCD/Ksj</p>	
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